

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EARTH TOWNE INFRASTRUCTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EARTH TOWNE INFRASTRUCTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.07.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC, NCT of Delhi & Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2010PTC206120
5.	Address of the registered office and principal office (if any) of corporate debtor	B-100, Second Floor, Nariana Industrial Area, Phase-I, South West Delhi-110028
6.	Insolvency commencement date in respect of corporate debtor	01.06.2026 and order received from court on 03.06.2026
7.	Estimated date of closure of insolvency resolution process	27.11.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajiv Bajaj (IBBI/IPA-002/IP-N00276/2017-18/10834)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email id: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074 Email: cirpearthtowne@gmail.com
11.	Last date for submission of claims	14.06.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees in a Class
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Ruchi Gupta 2. Mr. Chandradeep Kumar 3. Mr. Vinod Kumar Chaurasia
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://ibbi.gov.in/en/home/downloads b. LG, B-269, Chattarpur Enclave, Phase-II, New Delhi, Delhi, 110074

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process of the **EARTH TOWNE INFRASTRUCTURES PRIVATE LIMITED** on **01.06.2026**.


The creditors of **EARTH TOWNE INFRASTRUCTURES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14.06.2026 to the interim resolution professional via email or at the registered address of the IRP given at entry at No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the Class Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

New Delhi.
06/06/2026


Mr. Rajiv Bajaj
Interim Resolution Professional
EARTH TOWNE INFRASTRUCTURES PRIVATE LIMITED
(IBBI/IPA-002/IP-N00276/2017-18/10834)
AFA Valid upto 31.12.2026
LG, B-269, Chattarpur Enclave, Phase-II, New Delhi-110074
Email id: rbajajip@gmail.com